

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-541(PB)/2017

IN THE MATTER OF:

M/s. Chirag Textiles

.... Applicant/petitioner

Vs.

Abhi-Asmi International Pvt. Ltd.

.... Respondent

Order under Section 9

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Chetan Gupta, Practicing Company Secretary

For the Respondent:

ORDER

The affidavit of service is taken on record.

Notice to show cause to the respondent returnable on 18.01.2018 be issued as to why the petition be not admitted triggering the insolvency process.

List for further consideration on 18.01.2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

09.01.2018
Vineet